

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 404 of 2020

IN THE MATTER OF:

M. Perumal & Ors.

...Appellants

Versus

M/s. P Dot G Constructions Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellant : Mr. Vardaan Bajaj and Mr. Pallav Mongia, Advocates

O R D E R

12.03.2020 Learned counsel for the Appellant submits that the free certified copy of the impugned order dated 4th December, 2019 was not supplied to the Appellant. When Appellant came to know about the same, file dthe appeal on 20th January, 2020. He prays for a week's time for filing the proper petition of condonation of delay in place of the present one.

Place the case 'for Admission (Fresh Case)' on 20th March, 2020 along with petition of condonation of delay, if filed.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)

[Shreemsha Merla]
Member (Technical)

/ns/gc/